

Reply on behalf of the Respondent Nathdhwara Temple Board

IN Original Application No.229/2013  
Giriraj Parikrama Sarankshan Sansthan & Ors. Vs. DoEF & Ors.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

...

ORIGINAL APPLICATION NO.229/2013

...

**PETITIONERS :** Giriraj Parikram Sanrakshan Sansthan & Ors.

**VERSUS**

**RESPONDENTS :** DoEF & Ors.

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**I N D E X**

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**DOCUMENTS OF THE RESPONDENT NO.8 :**

1. Annx.R.8/1. Copy of communication dated 18.07.2000. 3351
2. Annx.R.8/2. Copy of site-plan of Shri Giriraj Ji Mukharvind as well as certain photographs. 3352-3354
3. Annx.R.8/3. Copy of site-plan of Shri Ji Charan Chowki as well as certain photographs. 3355-3357



**COUNSEL FOR THE RESPONDENT NO.8**

*(Signature)*

**( VINEET DAVE / AMIT PRATAP SHAUNAK )**

*Manju Rasthore 05/12/2023*  
**NOTARY, JODHPUR**

3335

Reply on behalf of the Respondent Nathdwara Temple Board  
IN Original Application No.229/2013  
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI

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ORIGINAL APPLICATION NO.229/2013

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**APPLICANTS** : Giriraj Parikram Sanrakshan Sansthan & Ors.

VERSUS

**RESPONDENTS** : DoEF & Ors.

...

REPLY TO THE ORIGINAL APPLICATION  
ON BEHALF OF NATHDWARA TEMPLE  
BOARD, THE RESPONDENT NO.8.

...

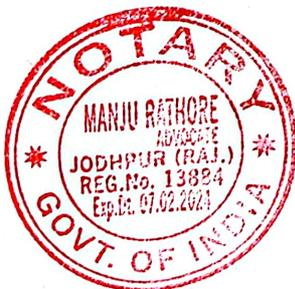
To

The Hon'ble Chairman and other companion Members of the National  
Green Tribunal, Principal Bench at New Delhi.

...

MAY IT PLEASE YOUR LORDSHIPS,

On behalf of the humble Respondent No.8, Nathdwara Temple  
Board, following reply is submitted to the Original Application :-



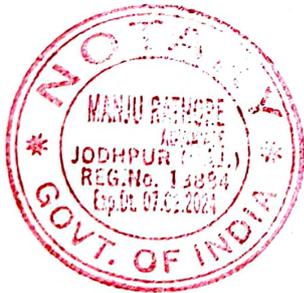
1. That the Original Application (for short "the O.A.") under reply was filed in the year 2013 by the applicants Giriraj Parikrama Sanrakshan Sansthan and others under Section 14 read with Section 15 and 18 of the National Green Tribunal Act, 2010 (referred to hereinafter as "the Act of 2010"). The O.A. was filed with an object to protect Shri Giriraj Ji Goverdhan and reserved

  
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Nathdwara, Distt.Rajsamand (Raj.)

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forest land as well as peoples' life, health and spiritual & cultural heritage in Shri Giriraj Ji Parvat area and the surroundings.

2. That as per the averments of the O.A. the applicants were primarily aggrieved of the violation of environmental laws by the respondents leading to continual deterioration of the environment, which is also hearing their religious sentiments. With these basic grievances, the foundational facts were narrated in the O.A. regarding violation of laws concerning the environment in context of water, air and noise pollution as well as other incidental issues. The reliefs prayed for by the applicants in the present O.A. pertains to maintain the forest cover, to strengthen the solid and hazardous waste management, removal of encroachments, eradicate noise pollution, land for afforestation, regulate vehicular traffic, etc. in the area of Shri Giriraj Parvat and Parikrama Marg.
3. That pursuant to the filing of the present O.A., notices were issued and served upon the official respondents who submitted their response by way of appropriate pleadings in the matter. Since the year 2013, this Hon'ble Tribunal remained seized of the matter for a significant period of time and passed various order from time to time concerning the issues involved in the present O.A.
4. That vide order dated 12.12.2014, this Hon'ble Tribunal was pleased to direct the authorities to conduct a physical inspection of the entire area and report to the Tribunal the status of collection, transportation and disposal of MSW as well as status of plantation



*[Signature]*

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*[Signature]*  
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on the site in question. Pursuant to this order, on 20.03.2015, a team comprising of Officers of CPCB, UPSPCB, UP PWD, Goverdhan Panchayat and an advocate visited the Parikrama Marg and other concerned sites / places to study the environmental issues and problems of devotees. Consequent thereto, an inspection report came to be filed in the matter which contained various recommendations. The recommendations were not objected to by any of the parties. It is pertinent to point out here that at that relevant time the respondent Nathdwara Temple Board was not a party to the present proceedings.

5. That vide order dated 04.08.2015, this Hon'ble Tribunal was pleased to decide the present Original Application filed by Giriraj Parikrama Sanrakshan Samiti by approving the recommendations referred in the above para. Apart from other directions, the said committee, vide its recommendation at serial no.17, recommended as under –

"17. An independent organisation on the lines of other shrine Board in the country may be constituted for the proper management of this religious place, providing all the required facilities and maintain and upkeep the sanctity of holy places/ kunds, cultural heritage, environment protection, sanitation, pollution control, eco-balance of the Green cover which includes Kund, Pokhar, Talab and Jhari and related aspects an order came to be passed by this Hon'ble Tribunal whereby a number of directions came to be issued."



*[Handwritten Signature]*

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Nathdwara, Distt.Rajsamand (Raj.)

*[Handwritten Signature]*  
NOTARY, JODHPUR

While accepting the recommendations of the said committee, this Hon'ble Tribunal was pleased to dispose of the Original Application. However, the matter was kept alive for the purpose of monitoring the progress with a direction to the State of Uttar Pradesh to file periodical compliance report after every three months.

6. That it appears that consequent to the above referred directions of this Hon'ble Tribunal, the State of Uttar Pradesh promulgated *Uttar Pradesh Braj Teerth Vikas Parishad 2015* and carried out amendments therein the year 2017. Vide order dated 20.06.2018, this Hon'ble Tribunal has been pleased to direct the State of Rajasthan to take similar steps and constitute an organisation on the lines of the State of Uttar Pradesh. The relevant portion of the order dated 20.06.2018 is reproduced hereunder –

*"20. We have been informed that one important recommendation of the Committee has yet not been implemented by State of Rajasthan, namely an independent organization, on the lines of other shrine Board in the country, be constituted for proper management of Holy places namely Giriraj Parvat and Parikrama. It should also provide all requisites facilities for maintaining and upkeep of the sanctity of holy places /culture /heritage /sanitation /Environment Protection /Eco Balance of Parvat etc.. The State of Uttar Pradesh has already passed an enactment, as back in the year 2015. Thereafter an amendment has also*



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*been brought in 2017 which is "Uttar Pradesh Braj Teerth Vikas Parishad 2017". The Board constituted in the year 2015 as now been replaced by Parishad. Therefore, there is no reason whatsoever for State of Rajasthan not to have taken similar steps. We grant a period of one month from today to the State of Rajasthan to constitute such an independent organization, as done by State of Uttar Pradesh, in respect of the area of Giriraj Parvat and its Parikrama marg which falls in its territorial jurisdiction, failing which the concerning Secretary/ Head of Department shall remain present before the Tribunal on the next date of hearing."*

7. That consequent to the above directions, a meeting was held under the chairmanship of the Chief Secretary of the State of U.P. on 16.08.2018 wherein directions have been issued to take immediate steps for constitution of a shrine board, in respect of the religious places located on Parikarma Marg. This finds mention in the order dated 14.12.2018 passed by this Hon'ble Tribunal.

8. That so far as the respondent Nathdwara Temple is concerned, It does not carry any objection in principle with respect to the reliefs prayed for in the present O.A. and various orders / directions passed by this Hon'ble Tribunal aimed at preserving the sanctity of the religious area and forest cover as well as waste management in and around Giriraj Parvat, Parikrama Marg and the surroundings. However, it is only the directions concerning the worship place at *Jatipura* that the respondent Temple Board had to move



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*[Handwritten Signature]*  
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Miscellaneous Application No.148/2019 in the matter for, being impleaded as a party respondent as well as Miscellaneous Application No.149/2019 praying for modification of the orders dated 04.08.2015 and 20.06.2018. However, vide order dated 06.03.2019, the Miscellaneous Applications filed by the respondent Temple Board came to be dismissed by this Hon'ble Tribunal. Challenging the order dated 06.03.2019, the respondent Temple Board filed Civil Appeals No.6345-6346 of 2019 (Nathdwara Temple Board V/s Giriraj Parikrama Sanrakshan Sansthan and Ors.) which came to be allowed by the Hon'ble Supreme Court vide order dated 12.09.2023 and the matter came to be remitted to this Hon'ble Tribunal with direction to grant opportunity of being heard to the respondent Temple Board and further permitting the respondent Board to file its reply / counter affidavit.

9. That it is submitted that while, the answering respondent Temple Board does not object to the reliefs prayed for in the present O.A. proceedings, it was compelled to move for impleadment and modification on account of the impact of the orders dated 04.08.2015 and 20.06.2018 passed by this Hon'ble Tribunal. As a consequence of the order dated 12.09.2023 passed by the Hon'ble Supreme Court, the modification application stands restored. In the humble submission of the answering respondent, since the O.A. was decided in the year 2015 itself and thereafter, the matter was kept pending only for the purpose of compliance, this Hon'ble Tribunal may not like to go into merits of the O.A. again. At this



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stage, consideration of the modification application of the answering respondent is likely to serve the purpose. Nonetheless, there being specific directions to file reply, the present reply to O.A. is being filed by the answering respondent.

- 10. That so far as the answering respondent is concerned, it is a Temple Board created by statute having its Head-office at Nathdwara, District-Rajsamand (Rajasthan).
- 11. That the respondent Board owes its existence to the Nathdwara Temple Act, 1959 (referred to hereinafter as "the Act of 1959"). By virtue of the provisions contained in the Act of 1959 as well as the Nathdwara Temple Rules, 1973 (referred to hereinafter as "the Rules of 1973"), the respondent Board is headed by its ex-officio President Goswami Maharajshri Tilkayat Ji and is constituted of 11 members including the president. Apart from the Collector being an ex-officio member, the other nine members are private persons being prominent *vaishnavas*. Orders of the Board are carried out by the Chief Executive Officer who is appointed by the State of Rajasthan. By virtue of Section 3 of the Act of 1959, ownership of the temple and all its endowments including all offering vests in the deity of Lord Shrinathji and the Board constituted under the Act of 1959 is entitled to their possession for its administration vesting in the Board by Section 4 of the Act of 1959.



- 12. That the answering respondent is statutorily entrusted with the responsibility to administer and manage the properties of the

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OFFICER-INCHARGE  
Nathdwara Temple Board  
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**NOTARY, JODHPUR**

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IN Original Application No.229/2013  
Giriraj Parikrama Sarankshan Sansthan & Ors. Vs. DoEF & Ors.

perpetual minor the deity of lord Shrinath Ji by taking appropriate decisions and steps in this respect.

13. That the respondent Board does not want to join issues with respect to various direction and orders passed by this Hon'ble Tribunal. It is primarily the temple / worship place at *Jatipura* that the answering respondent is directly affected by the directions passed by this Hon'ble Tribunal in as much as it was not brought to the notice of this Hon'ble Tribunal that worship place at *Jatipura* vests in the deity of Lord Shri Shrinathji and by virtue of Section 3 and 4 of the Act of 1959 the possession and administration of the properties and temple at *Jatipura* vests with the respondent Board.

14. That the worship place at *Jatipura* is a prominent holy place by the followers of *Pushtimarg Sampradaya* as promulgated by Shri Mahaprabhu Ji as well as other masses all around the world. The facts regarding possession and administration of the respondent Temple Board has a very significant historical narration to follow which is submitted as under –

i. The worship place at *Jatipura* is considered to be *Mukharvinda* of Lord Shrinathji who is believed to have incarnated from within the *Giriraj Parvat*. After incarnation from within the *Giriraj Parvat*, the deity of Lord Shrinathji was placed at a spot on *Giriraj Parvat* by Shri Mahaprabhu Ji, which is popularly known as *Charan Chowki* amongst the followers / worshippers and general public.



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OFFICER-INCHARGE  
Nathdwara Temple Board  
Nathdwara, Distt.Rajsamend (Raj.)

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NOTARY, JODHPUR

Reply on behalf of the Respondent Nathdwara Temple Board

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- ii. In succession to Shri Mahaprabhu Ji, the seva of Lord Shrinathji was being done by *Gosain Murlidharji*, to whom, grant came to be made in the year 1764 by way of enumeration made on *tamra-patras* (engravings on copper plates) by the then ruling Mughal emperor.
- iii. Subsequently, the deity of Lord Shrinathji settled down at Nathdwara, District-Rajsamand. However, it is believed that Lord Shrinathji resides at *Giriraj Parvat* during night hours and thus, the worship place at *Jatipura* and *Charan Chowki* are considered to be sacred and are worshipped with highest degree of devotion.
- iv. In the year 1959, the State Legislature of Rajasthan enacted the Nathdwara Temple Act, 1959. By virtue of Section 3 and 4 of the Act of 1959, the applicant Board has been entrusted with the possession and administration of the all the properties and endowments vesting in the deity of Lord Shrinathji. However, the worship place at *Jatipura*, including the *Charan Chowki*, were the private properties of the predecessor Tilkayat Shri Govardhan Lal Ji Maharajshri. The said property came to be transferred by the successor in line Tilkayat Shri Govind Lal Ji Maharaj in favour of the applicant Board by virtue of award dated 14.07.1977 passed by the Smt. Sumatiben Morarji which came to be affirmed by the Hon'ble Bombay High Court on the basis of mutual consent



*[Signature]*

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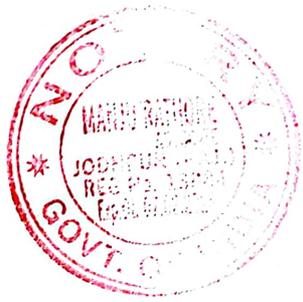
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NOTARY, JODHPUR

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between the respondent Board and Tilkayat Shri Govind Lal Ji Maharaj.

- v. The said place at *Jatipura* alongwith other places in the vicinity is being administered by the respondent Board. The *Mathura Bhandar* of the respondent Board manages and supervises the worship place at *Jatipura*, which is accountable to the respondent Board. The *Mukhiyas* at for management of darshanas and other purposes are appointed by Maharajshri Tilkayat Ji, who is the ex-officio President of the applicant Board. The offerings and charities received at *Jatipura* are handed over to Mathura Bhandar of the Temple Board.
- vi. It is pertinent to point out that in the year 2000, it came to the notice of the respondent Board that the place of worship at *Jatipura* and mukharvinda were proposed to be acquired by the Government of Uttar Pradesh. Therefore, a communication dated 18.07.2000 came to be written on behalf of the respondent Board to then Hon'ble Cultural Minister of the State of Uttar Pradesh clarifying that the said properties are under the possession and administration of the respondent Board with a prayer to drop the acquisition proceedings. A copy of the communication dated 18.07.2000 is produced herewith and marked as Annexure-R.8/1.



*[Signature]*  
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 Nathdwara Temple Board  
 Nathdwara, Distt.Rajsamand (Raj.)

*[Signature]*  
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Reply on behalf of the Respondent Nathdwara Temple Board

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referred properties were carried out by the State of Uttar Pradesh.

15. That from the above submissions, it is clear that the worship place at *Jatipura* alongwith other places in the vicinity is already being administered by the respondent Temple Board under the provisions of the Act of 1959 which is an enactment of the State Legislature of Rajasthan. Therefore, the said place being under the authority and control of the respondent Board, the answering respondent would be severely affected by constitution of any other shrine board for *Jatipura* in pursuance of the directions of this Hon'ble Tribunal.
16. That the applicant humbly submits that the directions issued by this Hon'ble Tribunal vide order dated 04.08.2015 followed by order dated 20.06.2018 for constitution of an independent organisation on the line of a shrine board, directly and substantially affects the answering respondent in so far as the worship place at *Jatipura* is concerned. Thus, the answering respondent only seek a limited indulgence of this Hon'ble Tribunal so as to clarify in the present matter that its directions concerning constitution of shine board or development authority / body with respect to the religious places / centres of worship would not include within its sweep the religious places which are under the authority / administration / management and control of the answering respondent board by virtue of the provisions of the Act of 1959 and Rules of 1973.



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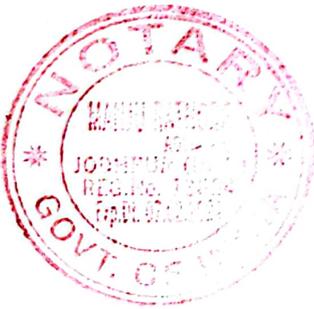
OFFICER-INCHARGE  
Nathdwara Temple Board  
Nathdwara, Distt.Rajsamend (Raj.)

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17. That at the same time the answering respondent specifies that in managing and administering the religious places under the control of the answering respondent, it is complying with the environmental laws and requisite compliances thereof. The properties under the administration, management and control of the respondent Board includes a premises in *Jatipura* prominently known as *Shri Giriraj Ji Mukharvind, Jatipura*. The said property is situated on the Giriraj parvat having plot area of about 8952.50 sq. ft including temples and pucca structures. The appellant Board as well as Goswami Tilkayat appoints various persons for discharge of day to day affairs at Shri Mukharvind which are namely Bhandari, Munim, Mukhiya, Bhitariya, Chadidaar, Chowkidaar, etc. The services of such persons are under the control of the appellant Board and are being managed by the Mathura Bhandar of the Board. A copy of the site-plan of Shri Giriraj Ji Mukharvind, Jatipura as well as certain photographs is submitted herewith and marked collectively as Annexure-R.8/2 collectively.

18. The other property being administered and managed by the appellant Board is yet another prominent religious place known as *Shri Ji Charan Chowki*. This place is also situated on the *Giriraj Parvat* having temples, chowks, open areas, etc. The place is spread out approximately in 16978 sq. ft. The respondent Board as well as Goswami Tilkayat appoints various persons for discharge of day to day affairs at Shri Mukharvind which are namely Bhandari, Munim, Mukhiya, Bhitariya, Chadidaar, Chowkidaar, etc. The



*[Signature]*

OFFICER-INCHARGE  
Nathdwara Temple Board  
Nathdwara, Distt.Rajsamand (Raj.)

*[Signature]*  
NOTARY, JODHPUR

Reply on behalf of the Respondent Nathdwara Temple Board

IN Original Application No.229/2013  
Giriraj Parikrama Sarankshan Sansthan & Ors. Vs. DoEF & Ors.

services of such persons are under the control of the respondent Board and are being managed by the Mathura Bhandar of the Board. A copy of the site-plan of *Shri Ji Charan Chowki, Jatipura* as well as certain photographs is submitted herewith and marked collectively as **Annexure-R.8/3** collectively.

19. The respondent Board is having under its administration certain other properties in the vicinity of the above referred area. However, so far as the two specific orders passed by this Hon'ble Tribunal are concerned, the rights and interests of the respondent Board are affected and prejudiced to the extent of the above referred two properties and therefore, this reply is being confined to the above referred two properties only.
20. That the humble answering respondent undertakes to abide by all the relevant enactment concerning environment and to take due and adequate care and precautions ensuring the proper disposal of waste as well as to extend the green cover in an around the proprieties under its management control on *Giriraj Parvat*. Thus, it is in this manner that the humble answering respondent without seeking to join issues on the merits of the present Original Application, seeks limited interference of this Hon'ble Tribunal to pass and appropriate order / clarification to the above effect by considering the application for modification. Further, appropriate directions also deserve to be issued to the State of Uttar Pradesh and the State of Rajasthan in this respect.



*Jan*

OFFICER-INCHARGE  
Nathdwara Temple Board  
Nathdwara, Distt.Rajsamand (Raj.)

*Meer Patel*  
NOTARY JODHPUR

3348

Reply on behalf of the Respondent Nathdwara Temple Board

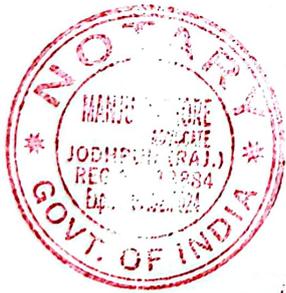
IN Original Application No.229/2013  
Giriraj Parikrama Sarankshan Sansthan & Ors. Vs. DoEF & Ors.

It is, therefore, most respectfully prayed that the present reply to the Original Application may kindly be taken on record and be considered for appropriate directions.

HUMBLE RESPONDENT NO.8  
THROUGH ITS COUNSEL



( VINEET DAVE / AMIT PRATAP SHAUNAK )



  
OFFICER-INCHARGE  
Nathdwara Temple Board  
Nathdwara, Distt.Rajsamand (Raj.)

14

  
NOTARY, JODHPUR 05/12/2023



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Reply on behalf of the Respondent Nathdwara Temple Board

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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ORIGINAL APPLICATION NO.229/2013

**PETITIONERS :** Giriraj Parikram Sanrakshan Sansthan & Ors.  
**VERSUS**

**RESPONDENTS :** DoEF & Ors.

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**AFFIDAVIT IN SUPPORT OF REPLY**

\*\*\*

I, Vijay Vyas son of Late Shri Mohanlal Vyas, aged about 59 years, presently working as Inspector, Estate Department, Nathdwara Temple Board-Nathdwara, Rajsamand, Rajasthan, do hereby take oath in the name of God and state as under :-

1. That I am Officer-in-charge of the Respondent No.8 in this case and I am fully conversant with the facts and circumstances of the case. I am authorized to swear this affidavit.
2. That the annexed reply to O.A. has been drafted by the counsel as per my instructions. The contents thereof have been read over and explained to me which, I have understood fully well.
3. That the averments regarding facts contained in the annexed reply are true and correct to my knowledge based on official record, whereas, the legal submissions made therein are based on legal advice, which I believe to be true.

OFFICER-INCHARGE  
Nathdwara Temple Board  
Nathdwara, Distt.Rajsamand (Raj.)

**VERIFICATION :-**

I, Vijay Vyas, the above-named deponent solemnly affirm that the contents of my above affidavit are true and correct to my personal knowledge. Nothing has been concealed and no part of it is false. SO HELP ME GOD.

Sig. Sworn Before Me by...  
Who is Identified by...  
ATTESTED

NOTARY, JODHPUR

OFFICER-INCHARGE  
Nathdwara Temple Board  
Nathdwara, Distt.Rajsamand (Raj.)

ATTESTED



IDENTIFIED BY

ATTESTED IN NOTARY  
OFFICE AT JODHPUR  
DATE 05/12/2023

3350



Reply on behalf of the Respondent Nathdwara Temple Board  
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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ORIGINAL APPLICATION NO.229/2013

**PETITIONERS :** Giriraj Parikram Sanrakshan Sansthan & Ors.

**VERSUS**

**RESPONDENTS :** DoEF & Ors.

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**AFFIDAVIT IN SUPPORT OF DOCUMENTS**

\*\*\*

I, Vijay Vyas son of Late Shri Mohanlal Vyas, aged about 59 years, presently working as Inspector, Estate Department, Nathdwara Temple Board-Nathdwara, Rajsamand, Rajasthan, do hereby take oath in the name of God and state as under :-

1. That I am Officer-in-charge of the Respondent No.8 in this case and I am fully conversant with the facts and circumstances of the case. I am authorized to swear this affidavit.
2. That the documents annexed along with the reply to O.A. are the true / correct / exact / typed / certified copies of their respective originals.

IDENTIFIED BY  
*[Signature]*

ENTERED IN NOTARY REGISTER AT SERIAL NO. 116 OF 05/12/2022

(MANJU RATHORE)  
NOTARY JODHPUR

Sig. Sworn Before Me by *Vijay Vyas*  
Who is identified by *Vijay Vyas*  
ATTESTED  
*[Signature]*  
NOTARY JODHPUR

**VERIFICATION :-**

I, Vijay Vyas, the above-named deponent solemnly affirm that the contents of my above affidavit are true and correct to my personal knowledge. Nothing has been concealed and no part of it is false. SO HELP ME GOD.

*[Signature]*

OFFICER IN CHARGE  
DEPONENT  
Nathdwara Temple Board  
Nathdwara, Distt.Rajsamand (Raj.)

ATTESTED  
*[Signature]*  
NOTARY JODHPUR

05/12/2023

*[Signature]*  
OFFICER IN CHARGE  
DEPONENT  
Nathdwara Temple Board  
Nathdwara, Distt.Rajsamand (Raj.)

Amr P. 8/1.

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श्याम लाल गुर्जर (RAS)  
मुख्य निष्पादन अधिकारी  
नाथद्वारा मन्दिर मण्डल  
नाथद्वारा (राज०)

तार 'श्रीनाथजी'  
टेलीफोन (02953) 40482  
निग्रास 40483

E-mail <shrlnath@datainfosys.net>

कमांक: 4221 / विधि / 2000

दिनांक: 18.7.2000

नाथद्वारा मन्दिर मण्डल  
डॉ० रमेश चन्द्र पोकरियाल  
'निशानिक'  
सौंस्कृतिक एवं धर्मार्थ कार्य मंत्री  
सचिवालय, लखनऊ (उ०प्र०)

Regd. N.D.

विषय :- उत्तर प्रदेश में स्थित 'गिरिराजजी मुखारविन्द, जतिपुरा' के प्रस्तावित अधिग्रहण प्रतिवेदन के विरुद्ध।  
मान्यवर,

अपुष्ट समाचारों से, इस बात की जानकारी हुई है कि उत्तर प्रदेश सरकार द्वारा जतिपुरा मुखारविन्द, जो नाथद्वारा मन्दिर मण्डल, नाथद्वारा की संपत्ति है, के अधिग्रहण किये जाने की उत्तर प्रदेश सरकार द्वारा कार्यवाही की जा रही है। इस संदर्भ में निवेदन है कि उक्त गिरिराजजी मुखारविन्द पूर्व में पुष्टिभारगीय वल्लभ सम्प्रदाय के प्रमुख आचार्य गोस्वामी तिलकायत श्री गोवर्द्धन लालजी महाराज के नाम अभिलिखित थी, जो उनके उत्तराधिकारी गो०ति० स्व० श्री गोविन्द लालजी महाराज ने नाथद्वारा मन्दिर मण्डल की उपाध्यक्षा श्रीमती सुमतिबेन मोरारजी के 'एकल पंचाट' दिनांक: 14 जुलाई, 1977 से नाथद्वारा मन्दिर मण्डल, नाथद्वारा को सदा के लिये अंतरीत कर दिया। तदनुसार उक्त पंचाट पर नाथद्वारा मन्दिर मण्डल, नाथद्वारा विरुद्ध ति०गो० श्री गोविन्दलालजी महाराज के प्रकरण में एवार्ड नं० 67, सन् 1977 के द्वारा आपसी सहमति के आधार पर बम्बई हाई कोर्ट से एवार्ड लिया गया। उक्त एवार्ड की सत्य प्रतिलिपि त्वरित संदर्भ हेतु संलग्न है। उक्त एवार्ड परिशिष्ट 'सी' के आईटम नं० 20 का कृपया अवलोकन करायें। उससे यह स्पष्ट होता है कि गिरिराजजी मुखारविन्द जतिपुरा एक धार्मिक स्थल होकर नाथद्वारा मन्दिर मण्डल, नाथद्वारा जो राजस्थान विधानसभा द्वारा पारित नाथद्वारा मन्दिर अधिनियम 1959 (अधिनियम सं० 13 सन् 1959) के अंतर्गत एक स्वायत्तशासी निकाय है, की संपत्ति है, और उसकी स्थाई व्यवस्था के अंतर्गत संचालित है।

नाथद्वारा मन्दिर मण्डल की संपत्तियाँ नाथद्वारा मन्दिर अधिनियम 1959 के प्रावधानों के अंतर्गत नाथद्वारा मन्दिर मण्डल, जो कानून के अंतर्गत राजस्थान सरकार द्वारा नामित किया जाता है, के अधिकार व नियंत्रण है तथा उसकी नियमानुसार दैनन्दिन सेवा-पूजा की स्थाई व्यवस्था है।

अतः आपसे निवेदन है कि आप कृपया न्याय के हित में अपना प्रभाव काम में लेकर उक्त प्रस्तावित धार्मिक स्थल को अधिग्रहण किये जाने की कार्यवाही निरस्त कराने की व्यवस्था कराना फरमावें।

- संलग्न: 1-बम्बई उच्च न्यायालय द्वारा पारित एवार्ड की सत्य प्रतिलिपि
- 2-नाथद्वारा मन्दिर अधिनियम 1959 की प्रकाशित सत्य प्रतिलिपि
- 3-नाथद्वारा मन्दिर नियम 1973 की प्रकाशित सत्य प्रतिलिपि

श्याम लाल गुर्जर,

भगदीप

19/7  
(श्याम लाल गुर्जर)  
मुख्य निष्पादन अधिकारी  
मन्दिर मण्डल नाथद्वारा  
O/c.



नाथ ७-१-०६ श्याम लाल गुर्जर  
7/01/06

निवेदन हेतु निगम (उ०प्र०) मधुवा (उ०प्र०) द्वारा ६० दिनांक १०/११/०६ पर जारी किया गया है।  
६० दिनांक १०/११/०६ को देते हैं।

Signature

OFFICER-IN-CHARGE  
Nathdwara Temple Board  
Nathdwara, Distt.Rajsamand (Raj.)

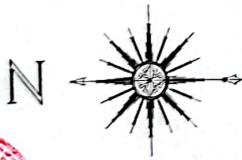
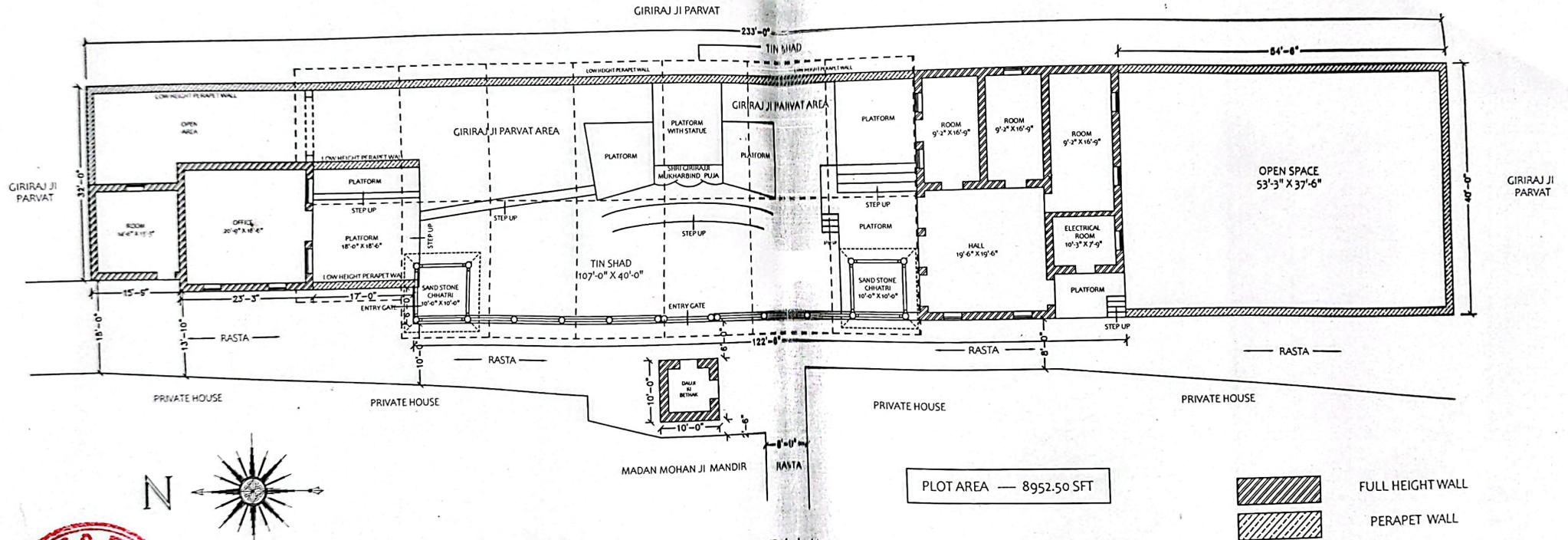
NOTARY, JODHPUR

Signature of Notary

05/12/2000

AMT R. 8/2

3352



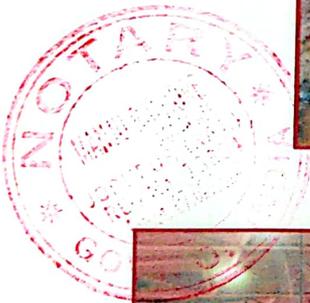
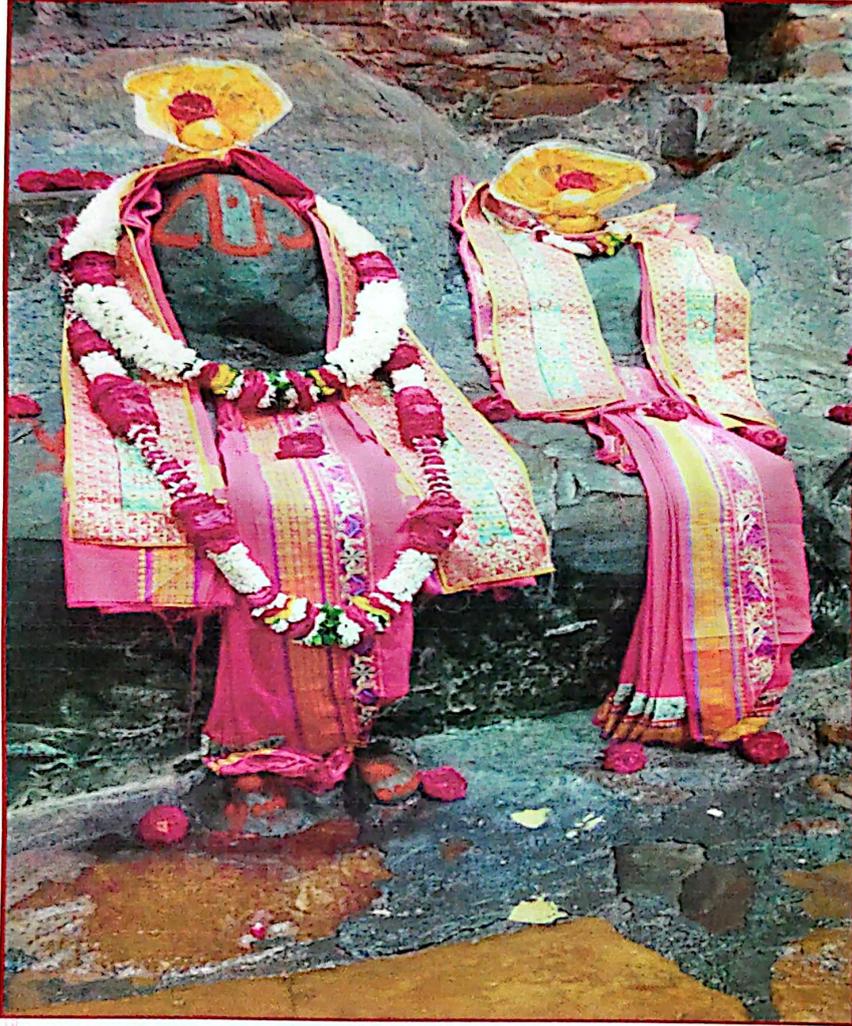
EXISTING GROUND FLOOR PLAN OF SHRI GIRIRAJ JI MUKHARBIND, JATIPURA (U.P.)  
NATHDWARA TEMPLE BOARD, NATHDWARA



*Mohan Kumar*  
NOTARY, JODHPUR

*[Signature]*  
OFFICER-INCHARGE  
Nathdwara Temple Board  
Nathdwara, Distt. Rajasmand (Raj.)

# गिरिराज जी मुखार बिन्द जतीपुरा



OFFICE INCHARGE  
Nathdwara Temple Board  
Nathdwara, Distt.Rajsamand (Raj.)

*M. Anil Kumar*  
**NOTARY JODHPUR**

# गिरिराज जी मुखार बिन्द जतीपुरा



*[Signature]*  
OFFICER-INCHARGE  
Nathdwara Temple Board  
Nathdwara, Distt.Rajsamand (Raj.)

*[Signature]*  
NOTARY JOHNPUR

Anx R. 8/3 3355

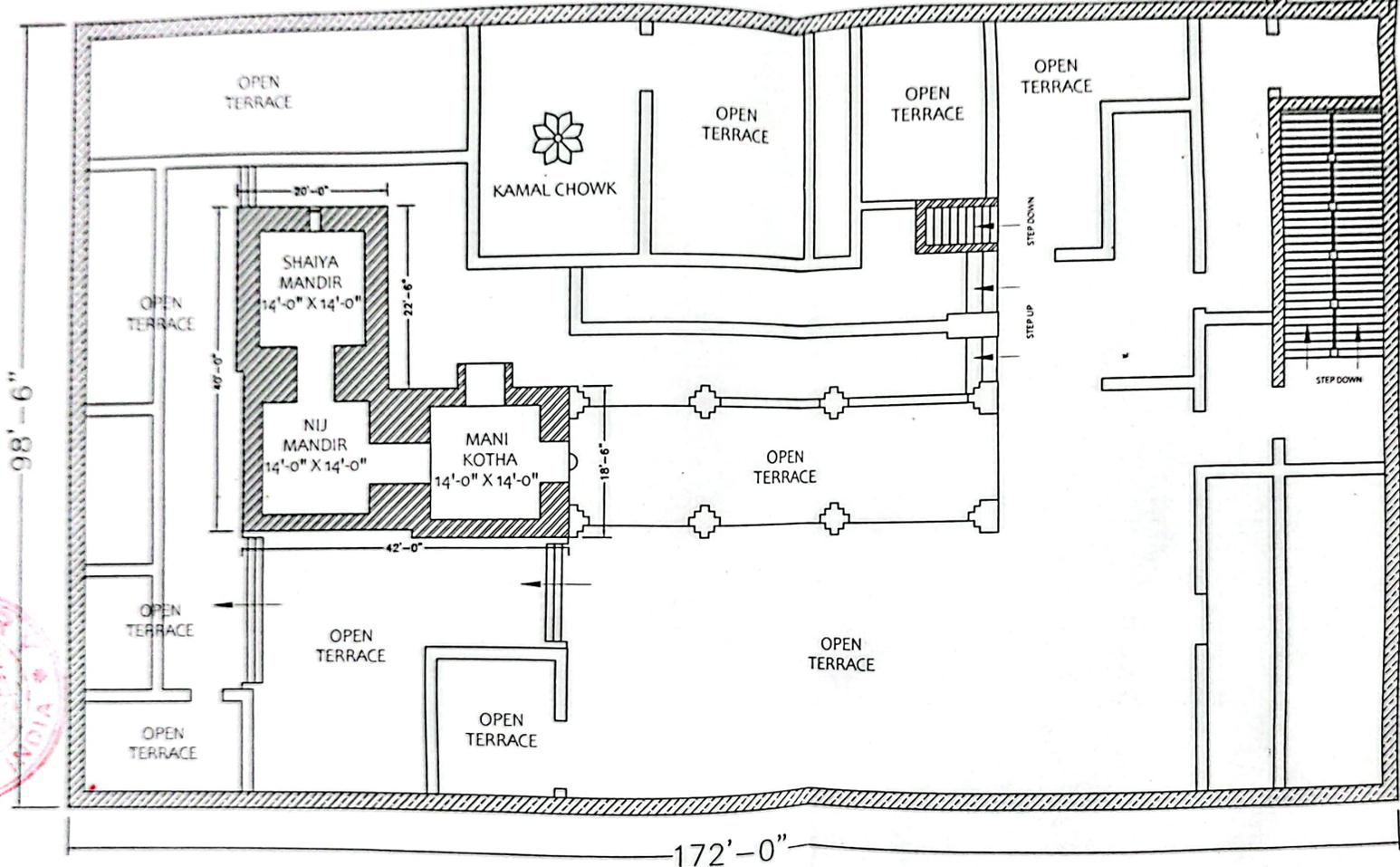
GIRIRAJ JI PARVAT

MAIN ENTRY

GIRIRAJ JI PARVAT

GIRIRAJ JI PARVAT

GIRIRAJ JI PARVAT



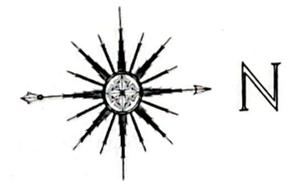
-  FULL HEIGHT WALL
-  PERAPET WALL
-  6" TO 12" HT. WALL

PLOT AREA — 16978.00 SFT

EXISTING GROUND FLOOR PLAN OF SHRI JI CHARAN CHOWKI, JATIPURA (U.P.)  
 NATHDWARA TEMPLE BOARD, NATHDWARA

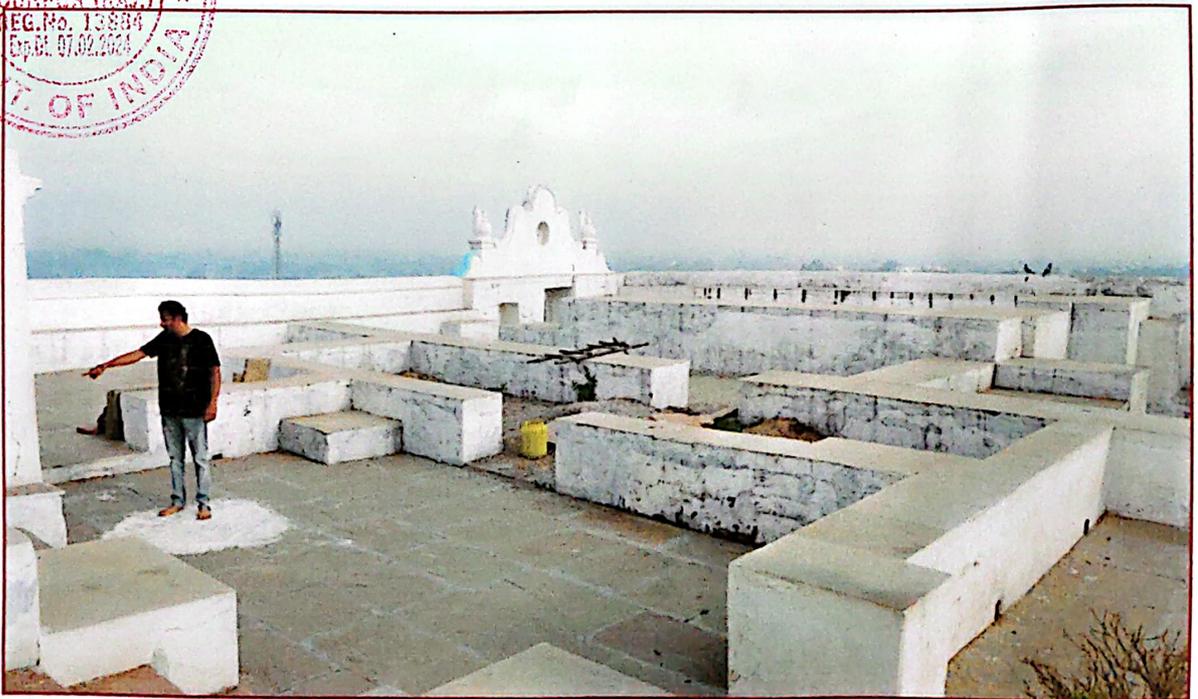
*Manoj Kumar*  
**NOTARY, JODHPUR**

*On*  
 OFFICER-INCHARGE  
 Nathdwara Temple Board  
 Nathdwara, Distt. Rajsamand (Raj.)



3356

# श्रीनाथजी चरण चौकी जतीपुरा



*Manju Rathore*

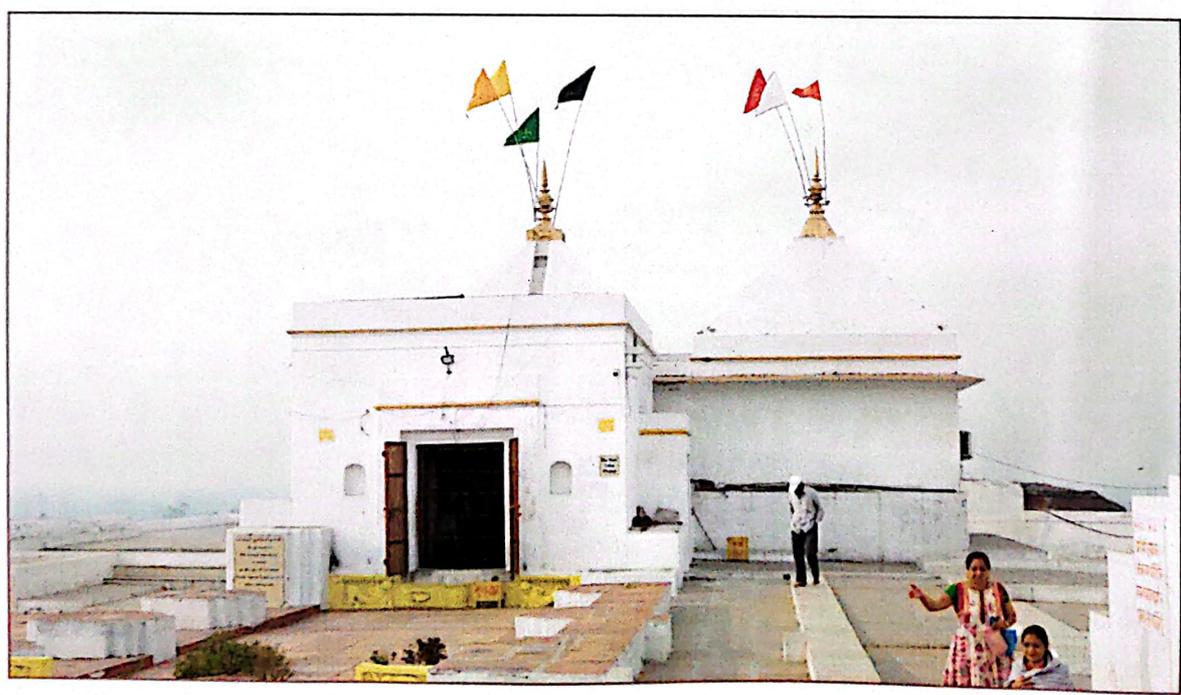
OFFICER-IN-CHARGE  
Nathdwara Temple Board  
Nathdwara, Distt. Rajsamand (Raj.)

NOTARY JODHPUR

*Manju Rathore*  
05/12/2020

3357

# श्रीनाथजी चरण चौकी जतीपुरा



*[Handwritten signature]*

OFFICER-INCHARGE  
Nathdwara Temple Board  
Nathdwara, Distt.Rajsamand (Raj.)

*[Handwritten signature]*  
NOTARY JODHPUR 05/12/2023